

Bail Application No.1764/21
FIR No.Not Known
P.S. Timarpur
U/s Not Known
State Vs. Amrit

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is an application for grant of anticipatory bail U/s 438 Cr.P.C., moved on behalf of applicant Amrit.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Akhil Tarun Goel on behalf of Advocate Sh. Zia
Afroz through VC.

Report of SHO, PS Timarpur is on record. As per the same, the applicant namely Amrik has not arrested in any case FIR during the current year 2021. Thus, no immediate apprehension of arrest has been demonstrated by the applicant. In view of the report, the application is dismissed.

Copy of order be uploaded on the Court website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

CNR No.DLCT01-003963-2021
FIR No.641/2020
P.S.Wajirabad
U/s 384/34 IPC
State Vs. Rajiv Kumar

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application under Section 438 Cr.P.C., has been filed on behalf of accused Rajiv Kumar for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

None for the applicant.

None for the applicant has appeared since morning despite repeated calls. In view of this, matter is adjourned. Re-list the application for arguments on 15.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

CNR No.DLCT01-3280-2021
FIR No.641/2020
P.S.Wajirabad
U/s 384/34 IPC
State Vs. Sunil

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application under Section 438 Cr.P.C., has been filed on behalf of accused Rajiv Kumar for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

None for the applicant.

None for the applicant has appeared since morning despite repeated calls. In view of this, matter is adjourned. Re-list the application for arguments on 15.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No.1418/2021
FIR No.209/2021
P.S. Roop Nagar
U/s 376 IPC
State Vs. Amit

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Paras Punyani, Ld. Counsel for applicant through VC.
Sh. Rishav Gulati, Ld. Counsel for complainant through VC.
IO/WSI Shashi is present through VC.
Part arguments heard.

During the arguments, Ld. Counsel for accused/applicant has relied upon a video and audio clipping. However, video could not be played in the Court today Ld. Counsel for the complainant has further argued that such audio/video clipping cannot be played in Court during the hearing of bail application. Both sides shall lead arguments on this aspect.

At this juncture, parties have submitted that they want to come physically in the Court. Under these circumstances, let matter be put up for tomorrow i.e., 08.07.2021 at 2:00 p.m.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No.2857/21
FIR No.35/2020
P.S. Wazirabad
U/s 376/328/366/506/343/34IPC
State Vs. Saudan @ Baba

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is an application under Section 439 Cr.P.C., moved for the accused/applicant Saudan Singh.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Jitender Kumar, Ld. Counsel for the accused through VC.

Reply of the application has been placed on record. Let notice be issued to IO to appear through CISCO Webex on NDOH. Also issue notice to the Ahlmad of the concerned Court to place the TCR before this Court on NDOH.

Put up for arguments on 14.07.2021.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

FIR No.114/2012
P.S.Timarpur
U/s 379/411/174-A IPC
State Vs. Manish @ Mota

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is an application for readmission to bail has been filed on behalf of accused Manish @ Motta.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Ms. Seema Gupta, Ld. Counsel for applicant/accused through VC.

IO/HC Shiv Kumar, PS Timarpur through VC.

Ld. Counsel for accused has submitted that accused has been in J/C since 03.11.2020 and has already been spent about 8 months in J/C. Under these circumstances, she has requested that accused be granted bail.

Per Contra, Ld. Addl. PP and IO HC Shiv Kumar have vehemently opposed the bail application of the accused/applicant. IO has submitted that accused has involved in as many as 38 cases and he was declared Proclaimed Offender in case FIR No. 107/12 and FIR No. 114/12, both of PS Timarpur. Further, he has submitted that accused is a bad character (BC) of PS Burari.

Submissions heard.

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FIR No.114/2012
P.S.Timarpur
U/s 379/411/174-A IPC
State Vs. Manish @ Mota

-2-

A perusal of record would reveal the fact that the accused is involved in number of cases. He has been declared Proclaimed Offender in two cases. There is apprehension that if accused is enlarged on bail, he may further indulge in commission of similar offences. This recalcitrant conduct of the accused has constrained the Court to disallow the application. Under these circumstances, considering the abovesaid facts, this Court is not inclined to grant bail to the accused Manish Mota at this juncture, and therefore present application is dismissed.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

FIR No.107/2012
P.S.Timarpur
U/s 379/411/174-A IPC
State Vs. Manish @ Mota

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is an application for readmission to bail has been filed on behalf of accused Manish @ Motta.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Ms. Seema Gupta, Ld. Counsel for applicant/accused through VC.

IO/HC Shiv Kumar, PS Timarpur through VC.

Ld. Counsel for accused has submitted that accused has been in J/C since 03.11.2020 and has already been spent about 8 months in J/C. Under these circumstances, she has requested that accused be granted bail.

Per Contra, Ld. Addl. PP and IO HC Shiv Kumar have vehemently opposed the bail application of the accused/applicant. IO has submitted that accused has involved in as many as 38 cases and he was declared Proclaimed Offender in case FIR No. 107/12 and FIR No. 114/12, both of PS Timarpur. Further, he has submitted that accused is a bad character (BC) of PS Burari.

Submissions heard.

Contd...2

FIR No.114/2012
P.S.Timarpur
U/s 379/411/174-A IPC
State Vs. Manish @ Mota

-2-

A perusal of record would reveal the fact that the accused is involved in number of cases. He has been declared Proclaimed Offender in two cases. There is apprehension that if accused is enlarged on bail, he may further indulge in commission of similar offences. This recalcitrant conduct of the accused has constrained the Court to disallow the application. Under these circumstances, considering the abovesaid facts, this Court is not inclined to grant bail to the accused Manish Mota at this juncture, and therefore present application is dismissed.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No.1621/21
FIR No.177/2019
P.S.Wazirabad
U/s 454/380/174-A/34 IPC
State Vs. Akash Yadav

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is an application under Section 439 Cr.P.C., has been filed on behalf of accused Akash Yadav for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Rakesh Rajmurti, Ld. Counsel for accused Akash Yadav through VC.

Vide this order, I shall dispose off the bail application filed on behalf of accused/applicant Akash Yadav.

Ld. Counsel for accused/applicant has submitted that accused is in J/C since 21.04.2021. He has further submitted that chargesheet has already been filed in the Court. It is further submitted by Ld. Counsel for accused/applicant that co-accused has already been granted bail. Copy of such bail order and name of the main accused has not been stated by Ld. Counsel for accused herein. Ld. Counsel has further submitted that accused is sole bread winner of his family. Further, no recovery has been effected from the accused. Under these circumstances, Ld. Counsel for accused has submitted that bail ought to be granted to the accused/applicant.

Per contra, Ld. Additional PP for the State has opposed the bail application as per law. He has submitted that charge of grave offence of

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lurking house trespass and burglary are levelled against the accused. Ld. Additional PP for the State has further submitted that accused has previously been involved in number cases and thus he has submitted that accused may not be granted bail.

Submissions heard.

A perusal of record and the replied of the IO revealed that the accused was clearly seen in CCTV footage obtained. Further, it has been averred by the IO in his reply that accused is habitual offender who has previous been involved in theft, burglary and robbery cases in various places of Delhi. Thus, there is every likelihood to him that if accused is enlarged on bail, he may further indulge in commission of similar offences. This, recalcitrant conduct of the accused has constrained the Court to disallow the application. Under these circumstances, considering the abovesaid facts, this Court is not inclined to grant bail to the accused Akash Yadav at this juncture, and therefore present application is dismissed.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No.1782/21
FIR No.07/21
P.S. Devender Kumar Mishra
U/s 419/420/170/467/468/474 IPC
State Vs. Devender Kumar
Mishra

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is fresh application under Section 439 Cr. PC for grant of interim bail of accused Devender Kumar Mishra.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Sonu Jha, Ld. Counsel for accused/applicant through VC.

Reply to the application has been received from IO.

At this stage, Ld. Counsel for accused applicant submits that he does not want to pursue the present application. At his request, present application is dismissed as withdrawn.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No.1783/21
FIR No.204/2021
P.S. Timarpur
U/s 308/323/506/452/34IPC
State Vs. Rajeev

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is fresh application under Section 439 Cr. PC for grant of interim bail of accused Rajeev.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Sunil Tiwari, Ld. Counsel for accused/applicant through VcC.

Reply of the application has been received on record. However, the reply is incomplete qua the grounds of bail put-forth by the accused/applicant. Let copy of the bail application alongwith relevant medical documents be sent to the IO for verification and for filing further reply on NDOH.

Re-list for arguments on 13.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No.1644/21
FIR No.1779/2021
P.S. Wazirabad
U/s 307/341/506/34 IPC
State Vs. Sulkeh Chand
Singhal

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is an application under Section 438 Cr. P.C., moved on behalf of accused Sulekh Chand Singhal for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Pankaj Kumar, Ld. Counsel for accused through VC.
Sh. Prince Bhardwaj, Ld. Proxy counsel for complainant through VC.

IO/SI Satender Singh absent. Reply not filed by the IO.

IO to file reply interms of order dated 09.06.2021. Interim order, if any, to continue till NDOH. Accused is directed to join the investigation as and when required by the IO.

Re-list for arguments on 23.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No.1700/21
FIR No.02/21
P.S. Crime Branch
U/s 420/468/471/506/120-B/34 IPC
State Vs. Ashok Kumar @
Shiv Kumar

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application U/s 439 Cr.P.C., has been filed on behalf accused Ashok Kumar @ Shiv Kumar for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Ld. Counsel for complainant through VC.

Ld. Counsel for applicant through VC.

TCR received.

Ld. Additional PP for the State seeks some more time to argue on the application as he wants to go through TCR. At request, list for arguments on the application on 14.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No.1664/21
FIR No.02/21
P.S. Crime Branch
U/s 419/420/468/471/506/120-B/34 IPC
State Vs. Saurabh Kumar
Shukla

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application U/s 439 Cr.P.C., has been filed on behalf accused Saurabh Kumar Shukla for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Ld. Counsel for complainant through VC.

Ld. Counsel for applicant through VC.

TCR received.

Ld. Additional PP for the State seeks some more time to argue on the application as he wants to go through TCR. At request, list for arguments on the application on 14.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No.979/21
FIR No.02/21
P.S. Crime Branch
U/s 420/468/471/506/120-B/34 IPC
State Vs. Sandeep Kumar
Sood

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application U/s 439 Cr.P.C., has been filed on behalf accused Sandeep Kumar Sood for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Ld. Counsel for complainant through VC.

Ld. Counsel for applicant through VC.

TCR received.

Ld. Additional PP for the State seeks some more time to argue on the application as he wants to go through TCR. At request, list for arguments on the application on 14.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No.2515/21
FIR No.02/21
P.S. Crime Branch
U/s 420/468/471/506/120-B/34 IPC
State Vs. Mudassir Habib

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application U/s 439 Cr.P.C., has been filed on behalf accused Mudassir Habib for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Ld. Counsel for complainant through VC.

Ld. Counsel for applicant through VC.

TCR received.

Ld. Additional PP for the State seeks some more time to argue on the application as he wants to go through TCR. At request, list for arguments on the application on 14.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No.1713/21
FIR No.354/2021
P.S. Burari
U/s 308/120-B/34 IPC
State Vs. D.K.@
Dharmendra

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is an application under Section 438 Cr.P.C., moved for accused D.K. @ Dharmendra for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Ld. Counsel for accused through VC.
IO/SI Satender Singh through VC.

Vide this order, I shall dispose of the application moved on behalf of accused/applicant D.K. @ Dharmendra for grant of anticipatory bail.

Reply of the application has been received from IO.

Ld. Counsel for accused/applicant has submitted that complainant herein has been engaged in the business of supply of illegal liquor , and is not man of clean antecedents. It has been strenuously argued that the accused is not involved in commission of present offence, though has been falsely implicated. It has been submitted that accused is not involved in any offence. Lastly, it has been submitted that perusal of CCTV footage reveals that accused is not involved in present case.

Per contra, Ld. APP for the State and IO have opposed the bail application as per law. It has been submitted that the accused has been

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clearly seen in the CCTV footage, having a knife in the hand.

Submissions heard.

Perusal of record would reveal that the serious allegations have been levelled against the accused. Further as per reply of the IO, the CCTV footage was obtained in which accused was seen assaulting the complainant and accused was seen even with a knife in his hand. It has been submitted that accused has clean antecedents. However, he has been previously involved in FIR No.272/13, under Section 354B/506/509/34 IPC, PS Burari. In view of the above discussions and considering the abovesaid facts, this Court is not inclined to grant anticipatory bail to the accused D.K. @ Dharmendra at this juncture, and therefore present application is dismissed.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No. 2720
FIR No. 140/21
U/s 380/411/34 IPC
P.S. Timarpur
State Vs. Manish

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Manish for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Harish Kumar, Ld. Counsel for applicant/accused through VC.
IO/ASI Kailash Chand is present through VC.

Ld. Counsel for applicant / accused Manish has submitted that the applicant has been in custody since 17.05.2021. He has submitted that while adjudicating the bail order dated 03.06.2021, Ld. Vacation Judge was wrongly informed that 9 cases have been levelled against the applicant. Ld. Counsel for applicant has submitted that not 9 but 7 cases have been foisted against the applicant, as is apparent from the SCRB report. Ld. Counsel for applicant has further submitted that recoveries have been affected and that accused ought to be granted bail.

Per-contra Ld. Addl. PP for the State alongwith IO have vehemently opposed the bail application as per law. Ld. Addl. PP for the State

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fairly conceded that not 9 but 7 cases have been levelled against the applicant / accused. However, Ld. Addl. PP for the State has stressed the fact that accused has been previously involved in a number of cases and that he may commit similar offence if enlarged on bail.

Submission heard.

A perusal of record and the SCRB report reveal that applicant / accused has been involved in as many as 7 cases, mostly pertaining to theft. During the course of arguments Ld. Addl. PP for the State had submitted that the applicant / accused is a habitual offender. It seems that applicant / accused has not mended his recalcitrant ways. Further, it is pertinent to note that in the commission of the crime the applicant / accused has even involved a minor boy. This act of the applicant / accused cannot be overlooked.

Under these circumstances, this Court is not inclined to grant bail to the applicant / accused. Accordingly, the present bail application stands dismissed.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No. 2652
FIR No. 247/21
U/s 392/394/411/34 IPC
P.S. Roop Nagar
State Vs. Lalit

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Lalit for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Sita Ram Tanwar, Ld. Counsel for applicant/accused through VC.
IO/SI Ranjit Singh is present through VC.

Ld. Counsel for applicant / accused Lalit has submitted that accused has not been previously involved in commission of any offence. He has further submitted that the applicant herein never had an intention to commit robbery rather it was co-accused Mohd. Faizan who had committed the offence. As per the averments mentioned in para-5 of the bail application it has been submitted that Mohd. Faizan incidentally met the applicant/accused, and asked for lift on his scooty, the applicant/accused gave lift to Mohd. Faizan. Thus, according to Ld. Counsel for applicant/accused, applicant herein has no role to play. Further Ld. Counsel for applicant / accused has submitted that a perusal of record reveals that the injuries mentioned by the

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complainant do not stand corroborated upon a perusal of the MLC. Thus, according to Ld. Counsel for applicant/accused, the incident of beatings by the applicant / accused to the complaint did not take place. Thus, Ld. Counsel for applicant / accused has remonstrated that accused be granted bail.

Per-contra Ld. Addl. PP for the State alongwith the IO have opposed the present bail application as per law. Ld. Addl. PP for the State has submitted that offence was committed in a public place in a daring manner. Further, a perusal of the MLC would reveal that injuries have been caused to the complainant, as he has suffered abrasion in both his knees.

Submissions heard.

During the course of arguments it has been pointed out by Ld. Counsel for applicant that the allegations of beatings by the applicant / accused do not stand substantiated, and that the injuries caused to the complainant were only on his knees, as is reflected in the MLC. *Prima facie* this Court is inclined to believe the version of the applicant / accused in as much as if beatings took place, injuries would have been sustained on other parts of the body as well. However, a perusal of the record also belies the version of the applicant when it was stated that the applicant / accused herein did not know Mohd. Faizan. This assertion cannot be countenanced in light of the statement made by the complainant that at the time of commission of the offence, Faizan passed on the phone to the applicant/accused herein. Thus, *prima facie* complicity of the applicant / accused cannot be ruled out. Applicant / accused has been in custody since 07.06.2021. Applicant / accused had been caught red handed on the spot. During the course of the

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arguments, IO had submitted that co-accused is yet to be nabbed, investigation is still in its nascent stage.

Under these circumstances, no ground for bail is made out. Accordingly, the present bail application stands dismissed.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No. 1763/21
FIR No. 142/21
U/s 498A/377/34 IPC
P.S. Burari
State Vs. Veer Singh

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Veer Singh for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Ranjan Kumar, Ld. Counsel for applicant/accused from DLSA through VC.
Sh. Chandergupt Maurya, Ld. Counsel for complainant alongwith complainant through VC.
IO/SI Madhvi is present through VC.

Parties have been heard at length. There seems to be an element of settlement and both the parties are willing to go to the Mediation Centre to sort out their disputes.

Under these circumstances the applicant / accused Veer Singh is hereby given interim protection from arrest till NDOH.

Put up on 07.08.2021 for filing settlement / further proceedings.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No. 2514/2021
FIR No. 149/2021
U/s 323/341/354/354-B/308/509/34 IPC
P.S. Roop Nagar
State Vs. Alka Gupta

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Alka Gupta for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Anand Verdhan Maitrey, Ld. Counsel for applicant/accused Alka Gupta through VC.
Sh. Murari Tiwari, Ld. Counsel for complainant alongwith complainant through VC.
IO/WSI Shashi is present through VC.
Part arguments heard.
Put up for further arguments on 12.07.2021.
Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

CNR No. DLCT01-006088-0021
Bail Application No. 1036/2021
FIR No. 149/2021
U/s 323/341/354/354-B/308/509/34 IPC
P.S. Roop Nagar
State Vs. Hansraj Gupta

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Alka Gupta for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Anand Verdhan Maitrey, Ld. Counsel for applicant/accused Hansraj Gupta through VC.
Sh. Murari Tiwari, Ld. Counsel for complainant alongwith complainant through VC.
IO/WSI Shashi is present through VC.
Part arguments heard.
Put up for further arguments on 12.07.2021.
Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

CNR No. DLCT01-003866-2021
Bail Application No. 714/2021
FIR No. 05/2021
U/s 498A/506/313 IPC
P.S. Partap Nagar
State Vs. Baseer UI-Haq

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Baseer UI-Haq for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Ms. Bani Dikshit, Ld. Counsel for applicant/accused through VC
alongwith applicant/accused.
Complainant is also present through VC.
IO/WSI Soni Lal is present through VC.

A perusal of record reveals that the present case is of P.S. Rajinder Nagar which does not fall under the jurisdiction of this Court as per order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 of Ld. District & Sessions Judge (HQs), Delhi

Accordingly, put up before the concerned court on 12.07.2021.

Interim Order to continue till the NDOH.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No. 1780/21
FIR No. 390/21
U/s 376/313 IPC
P.S. Wazirabad
State Vs. Dinesh Sharma

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is a fresh application u/s 439 Cr.P.C. filed on behalf of accused Dinesh Sharma for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Ravi Verma, Ld. Counsel on behalf of arguing counsel Sh. Ajay Paul for applicant/accused through VC.
IO/WSI Sonika is present through VC.
Ld. Counsel has submitted that arguing counsel is not present today due to medical emergency in his family.
At request put up for arguments on 08.07.2021.
Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No. 418/21, 421/21 & 422/21
FIR No. 73/2021
U/s 420/34 IPC
P.S. Burari

State Vs. 1. Dharmender Singhal @ Pinki
2. Abhishek Singhal
3. Sahil Singhal

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present applications u/s 438 Cr.P.C. have been filed on behalf of accused Dharmender Singhal @ Pinki, Abhishek Singhal and Sahil Singhal for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Mukesh Kumar Sharma, Ld. Counsel for all the
applicants/accused through VC.

IO/SI Satender Singh is present through VC.

Reply of anticipatory bail application has been placed on record by SI Satender Singh, however, in the said reply, IO has sought some more time to file detailed report as the investigating of this case has been recently marked to him.

Under these circumstances issue notice to the IO to file detailed reply in terms of order dated 05.07.2021.

Put up for consideration on 06.08.2021.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No. 2556
FIR No. 98/2021
U/s 307/411/120-B/34 IPC
P.S. Burari
State Vs. Amit Mehra

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Amit Mehra for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Farahim Khan, Ld. Counsel for applicant/accused through VC.

IO/SI Suresh Bhatia is present through VC.

Ld. Counsel for applicant / accused has submitted that applicant / accused has not been named in the FIR and it was Imran and Naved who were the assailants. Ld. Counsel has submitted that charge sheet has already been filed and no recoveries have to be affected and thus accused ought to be granted bail.

Per-contra Ld. Addl. PP for the State alongwith IO have opposed the bail application as per law. Ld. Addl. PP for the State has submitted that there was continuous conversation between co-accused Imran and Naved and applicant / accused Amit Mehra, as reflected in the CDRs. It has been submitted that the offences are grave in nature and, therefore, bail be not granted.

Submission heard.

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A perusal of record reveals that applicant / accused is in J/C since 20.02.2021. Further, as per the reply of the IO and as per the record, the allegation against applicant / accused Amit Mehra was that of making fake ID of Ravi Kumar to finance the offending vehicle, for which a separate FIR has already been registered as per IO/SI Suresh Bhatia. Charge sheet has already been filed and investigation is complete. Apart from the phone recordings, *prima facie* there is no tangible to implicate the applicant/accused as conspirator.

Accordingly, the accused Amit Mehra is admitted on bail on furnishing bail bond and surety bond of Rs. 20,000/- with one surety of the like amount to the satisfaction of Ld. CMM/Ld.ACMM/ Ld.Link MM/ Ld.Duty MM as the case may be, subject to the condition:-

1. He shall not visit the place of complainant or the witnesses in any manner during investigation or trial and shall not try to tamper the evidence or hamper the trial or investigation, in any manner.
2. He shall furnish his present and permanent address with supporting documents alongwith affidavit/undertaking to inform any change without delay to the IO or to the Court as the case may be.
3. He shall join the investigation and attend the trial without any single default.

It is pertinent to note that any observations and expressions in this order shall not have any bearing on the merits of the case.

With these conditions bail application moved under Section 439 Cr. P.C., for grant of regular bail to accused Amit Mehra stands disposed off.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No. 1781/21
EFIR No. 4992/20
U/s 379/411 IPC
P.S. Maurice Nagar
State Vs. Sagar

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application u/s 439 Cr.P.C. has been filed on behalf of accused Sagar for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Gautam Kumar, Ld. Counsel for applicant/accused through VC.

IO is not present.

Reply of the bail application has been received.

Ld. Counsel for applicant / accused has submitted that applicant is in J/C since 06.02.2021. He has submitted that the charge sheet has already been filed in this case, therefore, he be released on bail. He further submitted that accused has been released in 4 cases, as per the the report furnish by the Jail Superintendent, Tihar. He has submitted that applicant/accused is the sole bread winner of his family.

Per-contra Ld. Addl. PP for the State has opposed the bail application as per law. Ld. Addl. PP for State has submitted that accused is involved in 21 cases and is a habitual offender. He has further submitted that if the accused is enlarged on bail, there is every possibility that he may jump the bail.

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Submissions heard.

A perusal of record and reply of the IO reveal that applicant/accused is involved in 21 cases and is a habitual offender. As per the reply of the IO, there are apprehensions that accused may jump the bail. It seems that applicant / accused has not mandated his recalcitrant ways. Under these circumstances, this Court is not inclined to grant bail to the applicant / accused. Accordingly, the present bail application stands dismissed.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021

Bail Application No. 1779/21
FIR No. 174/21
U/s 393/397/34 IPC
P.S. Gulabi Bagh
State Vs. Indel

07.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application u/s 438 Cr.P.C. has been filed on behalf of accused Indel for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Prasanna, Ld. Counsel for applicant/accused through VC.
IO/SI Mithlesh Kumar is present through VC.

Ld. Counsel for applicant/accused has submitted that accused has been implicated solely on the basis of disclosure of co-accused Ravinder. Ld. Counsel has also submitted that police officials came to house of the applicant/accused and ransacked the place. Ld. Counsel has further submitted that accused is willing to join investigation as and when called by the IO.

Per-contra Ld. Addl. PP for the State alongwith the IO have opposed the bail application as per law.

Submissions heard.

A perusal of record reveals that serious allegations of robbery of a large amount of Rs. 70 lakhs have been levelled against the applicant/accused. The role of reconnaissance has been attributed to the

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applicant herein. As per the reply of the IO, there are apprehensions that accused may jump the bail. It has also come on record that accused has been previously involved in FIR No. 272/18, U/s 395 / 120B IPC, P.S. Jagatpuri.

Under these circumstances, this Court is not inclined to grant anticipatory bail to the applicant/accused. Accordingly, the present anticipatory bail application stands dismissed.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.07.2021